

BENCH-I**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**C.P.(IB) No. 73/KB/2017
CA(IB) No. 540/KB/2017**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M**

Name of the Company	Surendra Kumar Joshi- Vs- Rei Agro Limited.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Dr. CS MANITA BINANI

Applicant/
LiquidatorManita Singh
16/01/2018

Shwetank Nigam, Advocate

Sonam &
~~Shwetank~~ Keshmir
Bank LimitedShwetank
Nigam
16/1/18**ORDER**

Ld. Counsel for the Liquidator and the Ld. Counsel for the J & K Bank Ltd. is present.

C.A. No. 540/KB/2017 has been moved by the Liquidator, Shri Anil Goel, in connection with CP(IB) No. 73/KB/2017 seeking directions against the Jammu & Kashmir Bank Ltd. to allow the operation and control of the Current Account No. 0369010100000714 (Escrow Account) to vest with the Liquidator and also transfer the entire amount appropriated from the said escrow account during the moratorium period to the current account/any other banking account in control of the Liquidator.

Ld. Counsel for the Jammu & Kashmir Bank Ltd. is present and he has sought leave of the Court for filing Vakalatnama and reply within 7 days. Prayer is allowed. Vakalatnama along with Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days.

List it on 05/02/2018 for hearing.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)